

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1391 of 2020

In the matter of:

Nayan N Raheja

....Appellant

Vs.

Catalyst Trusteeship Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Abhijit Sinha, Ms. Manmeet Kaur, Mr. Yashvaradhan Banoi and Mr. Raghuveer Kapur, Advocates.

Respondents: Mr. Arun Kapaliya, Mr. K. Datta, Mr. Atul Sharma, Mr. Kamal Gupta and Ms. Arveena Sharma, Advocates

ORDER

04.03.2020: It is represented on behalf of the Appellant that there is no settlement on the cards. At this stage, at request of the 1st Respondent for filing of Response/Reply the matter is adjourned to **1st April, 2020.**

It is also made clear that Response/Reply of the 1st Respondent to be filed within 10 days from today. Rejoinder, if any, be filed within three days.

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn